

L. A. Notifications and Declarations**MALAPPURAM DISTRICT**

FORM No. 4

[See Rule 11(3)]

NOTIFICATIONNo. LA.1-36508/2016. *22nd November 2017.*

WHEREAS, it appears to the Government of Kerala that the land specified in the schedule below is needed or likely to be needed for a public purpose to wit for "Land Acquisition for Venniyoorparamba Junction improvement from km 0/000 to 0/200 in Venniyoorparamba-Tanur Road".

AND WHEREAS, in exercise of the powers conferred in sub-section (1) of section 4 of the Right to Fair Compension and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013), Government of Kerala have authorised District Collector as appropriate Government for an extent of land not exceeding 200 Ares in a district for public purpose as per G.O. (P) No. 376/2016/RD dated 29-6-2016 and SRO No. 468/16, and have decided to conduct a Social Impact Assessment in the area specified in the schedule below.

NOW, THEREFORE, sanction is accorded to Sri. Shyju. M, Mulamukkil House, Kakkad P. O., Pin-676 306, Malappuram District to conduct a Social Impact Assessment Study and to prepare a Social Impact Management plan as provided in the Act, The process shall be completed within a period of one month, not exceeding six months in any case.

SCHEDULE

District—Malappuram.

Taluk—Thirurangadi.

Village or Amsom and
Desom—Thirurangadi.

<i>Sl. No.</i>	<i>Survey No.</i>	<i>Description</i>	<i>Extent in Hectares (Approximate)</i>
1	328/1	Garden	0.0110
2	328/2A	Garden	0.0250
3	328/3	Garden	0.0275
4	328/5	Garden	0.0075
5	328/6	Garden	0.0150
Total			0.0860

Collectorate,
Malappuram.(Sd.)
*District Collector.***KANNUR DISTRICT****NOTIFICATION**[UNDER SECTION 13 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961]

No. H2-10031/2015.

16th November 2017.

1. It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now completed.
2. Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of the Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Kannur.

Taluk—Iritty.

Village—Muzhakkunnu.

Desom—Avilamvilakkode.

Field Numbers completed—71

Re-Survey No.—71/1, 71/3

Extent—68.3843 Hectare, 0.6225 Hectare.

Taluk Office,
Iritty.(Sd.)
Additional Tahsildar.